IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH" (Exercising the powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CA Nos. 156/2017 and 162/2017 IN CP (IB) NO. 29/Chd/Hry/2017

Applications under Rules 11 and 49 read with Section 151 CPC and under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

C.P. and Associates Pvt. Ltd. having its registered office at F-213/A, First Floor, Lado Sarai, New Delhi-110030.

....Petitioner/Operational Creditor

Versus

Innovative Buildestates Private Ltd.
having its registered office at
H.No.736, Sector-14,
Gurgaon, Haryana-122001.Respondent/Corporate Debtor.

Order delivered on: 10.10.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner : 1. Mr. Arun Saxena, Advocate

2. Mr. Praveen Gupta, Advocate

For IRP : Mr. Jitendra Bakshi, IRP.

For the respondent. : 1. Mr. Anand Chhibbar, Senior Advocate

Mr. Pawan Malik, Advocate
 Mr. Vaibhav Sahni, Advocate.

ORDER (Oral)

CA NO.162/2017

CP (IB) No.29/Chd/Hry/2017 under section 9 of the Insolvency and Bankruptcy Code, 2016 was admitted by this Tribunal on

CA Nos. 156/2017 and 162/2017 IN CP (IB) NO. 29/Chd/Hry/2017

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24.08.2017 and Mr. Jitendra Bakshi was appointed as Interim Resolution

Professional on 31.08.2017.

2. CA No.162 of 2017 has been filed by the Interim Resolution

Professional seeking his discharge in the instant case. It is stated that

pursuant to the publication of the notice of admission of the case no claim

from any person as creditor has been received by him apart from the

claim of Operational Creditor who triggered the insolvency resolution

process. Learned counsel for the Corporate Debtor states that as per

record of the Corporate Debtor there is no other creditor of the company

and neither there are any dues of the workers or of any Financial Creditor.

It is further stated that there are two Financial Creditors i.e State Bank

of India and Religare Finance Ltd. but the Corporate Debtor is not in

default with regard to the Financial Creditors.

3. The Interim Resolution Professional has attached copy of

Settlement Deed dated 29.09.2017 reached between the parties and the

same is admitted by the learned counsel for the Operational Creditor and

the Corporate Debtor. It is submitted by Mr. Arun Saxena, Advocate for

the Operational Creditor that as per the settlement the petitioner has

received post dated cheques as mentioned in the document and the

same have been accepted. It is thus submitted that the Operational

Creditor does not oppose the prayer made by the Interim Resolution

Professional for his discharge in view of the settlement and there being

no other claim put forward to him.

4. In the similar circumstances, the order of discharge of Interim

Resolution Professional dated 02.05.2017 was passed by the Mumbai

CA Nos. 156/2017 and 162/2017

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Bench of NCLT in CP No.16/(MAH)/2017 filed by M/s Shyam Indofab Pvt.

Ltd. v/s Midas Touch Pvt. Ltd. Accordingly, the Interim Resolution

Professional is discharged from continuing any further in the resolution

process in respect of the Corporate Debtor as he is not required to do

anything else there being no claim pending against the company.

5. In view of the above, moratorium dated 24.08.2017 stands

vacated. Learned counsel for the petitioner further submits that the

Operational Creditor undertakes to pay the outstanding fee and the

expenses of the Interim Resolution Professional. This undertaking is

taken on record. CA No.162 of 2017 stands disposed of.

6. In view of the above, CA No.156/2017 filed by the Corporate

Debtor for recalling the ex parte order of admission becomes infructuous

stands disposed of as such. Copy of this order be communicated to both

the parties.

Sd/-

(Justice R.P. Nagrath)

Member (Judicial)

October 10, 2017

CA Nos. 156/2017 and 162/2017